

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,  
Judicial Magistrate, Vadipatti

Dated this the 17<sup>th</sup> day of Aug 2020

Cr.No.1496/2020

Cr.M.P.No.1406/2020

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A1 Kaja (Aged 26/2020)

S/o. Hakkim

A2 Sheik Mohamed (Aged 21/2020)

S/o. Kani Mohamed

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Petitioner/Accused

/Vs/

State through the Inspector of Police,  
Vadipatti PS.Cr.No.1496/2020

U/s. 392 IPC

....

Respondent/Complainant

**Accused Remanded on 02.08.2020**

This Counsel for the accused filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 12.08.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via video conferencing this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued that the both accused have been in the Judicial Custody for past 16 days and the case is falsely implicated. Hence prayed for bail. The prosecution in their reply stated that the case is in preliminary stage of investigation and if they released on bail, they may commit the same offence, they will tamper with the evidence and witnesses and also will be absconded. Thus, it will tamper the progress of this case. By considering the facts and circumstance of this case and period of detention in the judicial custody from 02.08.2020 and also by considering the nature of this case, this court is inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Futher with in 4 weeks from the lifting of Lock-down the accused shall appear before this Court and shall excute a bond for sum of Rs.10,000/- with two sureties for likesum.
2. After that the accused should appear before the responent police station, Vadipatti PS daily at 10.00 AM and 5.00 PM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 17<sup>th</sup> day of Aug 2020.

Sd./Tmt. T. Sindhumathi  
Judicial Magistrate,  
Vadipatti.